

public sector undertakings. IDPL have however, voluntarily reduced the pooled price of Sulphaguanidine from Rs. 115.68 per kg to Rs. 100 per kg ex-factory for the bulk. There

had been reduction in the prices of following formulations made by M/s. IDPL consequent to reduction in prices of Chloramphenicol and Ampicillin canalised through S.T.C. :

S. No.	Name of the formulation	Pack size	Retail price before reduction	Retail price after reduction
			Rs.	Rs.
(1)	Chloramphenicol caps. 250 mg	100 caps	43 45	37 43
(2)	Chloramphenicol-Streptomycin caps.	50 caps	20 00	18 54
(3)	Broadil caps 250 mg.	25×4 caps strip	119 60	96 39

Government had also approved maximum retail price of Em-Dopa tablets (250 mg) at Rs. 61.33 per 10×10 strip on 20th May, 1975 IDPL have, however, reduced the maximum retail price from Rs. 61.33 to Rs. 53 per 10×10 tablets from 4th June, 1975.

(c) and (d). A statement showing the list of bulk drugs and formulations manufactured by the public sector undertaking, viz., Indian Drugs and Pharmaceuticals Limited and Hindustan Antibiotics Limited, in respect of which prices were revised upwards during 1976 is laid on the Table of the House [Placed in Library. See No. LT-1050C/76].

#### Construction of Jakhapura-Banspani Railway Line

1117. SHRI CHINTAMANI PANI-GRAHI: Will the Minister of RAILWAYS be pleased to state:

(a) whether the construction work of Jakhapura-Banspani Rail Link will be undertaken soon;

(b) if so, by what time; and

(c) how many track kilometers will be undertaken for construction in 1976-77 and will it start from Jakhapura to Daitari?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI BUTA SINGH): (a) to (c). Final Location Surveys for the construction of Banspani-Jakhapura rail link have recently been completed. Provision of Rs. 1 crore has been made for the project in 1976-77 and construction work is proposed to be taken up in the coming Financial Year. It is proposed to discuss the subject of phasing of the project and extent of cost to be borne by the State Government of Orissa in an inter-ministerial meeting under the aegis of the Planning Commission, and decisions in this regard are expected to be taken shortly.

#### Legal Aid set up in States

1118. SHRI DASARATHA DEB: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether any legal aid set up to aid poor and Scheduled Castes and Scheduled Tribes litigants has been set up in different States;

(b) what steps are being taken to persuade the remaining States to set up such legal aid apparatus immediately; and

(c) whether Government propose to encourage private agencies also to provide legal aid?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (DR. V. A. SEYID MUHAMMAD): (a) Scheme of Legal Aid has been in operation, in a small way, in many States and Union Territories since the Second Five Year Plan. According to the information available, currently the Scheme of Legal Aid is in operation in Andhra Pradesh, Bihar, Kerala, Gujarat, Haryana, Himachal Pradesh, Jammu & Kashmir, Madhya Pradesh, Uttar Pradesh, Maharashtra, Karnataka, Orissa, Punjab, Rajasthan, Tamil Nadu, Tripura, West Bengal, Dadra, Nagar Haveli, Goa, Diu & Daman and Pondicherry.

(b) and (c) The role of the State Governments and voluntary agencies in an integrated Legal Aid Programme is under examination of Government.

छितीनी में गण्डक नदी पर पुल बनाने के लिए  
टेंडर मांगा जाना

1119. श्री रामवेश सिंह : क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या पूर्वांतर रेलवे के छितीनी में गण्डक नदी पर पुल बनाने हेतु रेल विभाग ने पञ्जीकृत ठेकेदारों से टेंडर मागे थे; और

(ख) यदि हां, तो क्या पुल निर्माण के लिए ठेका इस बीच दे दिया गया है ?

रेल मन्त्रालय में उपमन्त्री (श्री बूटा सिंह) : (क) जी हां ।

(ख) बाढ़ में टेंडरों को रद्द करना पड़ा क्योंकि उत्तर प्रदेश सरकार, जिसे गण्डक पुल के लिए नदी को नियंत्रित करने के कार्य की लागत वहन करनी है, अपेक्षित छदराशि रेलवे को उपलब्ध नहीं करा सकी ।

Drop in off take of Soda Ash Industry

1120. SHRI DHAMANKAR: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) the reasons for the recent sharp drop in the off take of Soda Ash by consumers, as a result of which the manufacturers are stated to be passing through difficult times and have been reducing the prices drastically to liquidate their heavy stocks;

(b) the steps being taken to see that the manufacturers get a fair return and the industry as a whole does not suffer; and

(c) whether it is proposed to lift the ban on export of this item and give the industry an export outlet?

THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI P. C. SETHI): (a) to (c) Government exercises no control on the price and distribution of soda ash. The accumulation of stocks of soda ash with the manufacturers are partly due to a marginal shortfall in the off-take by the consumer industries and partly because of increase in production in the recent months. The difficulties of the producers as represented by the Alkali Manufacturers' Association are being looked into. Exports of limited quantities may be permitted to enable the manufacturers to maintain production provided that the internal demand is met in full.

एक ही प्रकार का धर्मनिर्पेक्ष कानून

1121. डा० लक्ष्मीनारायण पांडेय : क्या जिल्हा, न्याय और कम्पनी कार्य मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या उनके मन्त्रालय ने जनशक्ति अनुसन्धान संस्थान के सहयोग से एक योजना का प्रारूप तैयार किया है जिसमें समाज के सभी वर्गों के लिये एक समान धर्मनिर्पेक्ष कानून का प्रस्ताव किया गया है;